

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
OA. 060/01041/14

Chandigarh, this the 19th November, 2014

**CORAM: HON'BLE MRS. RAJWANT SANDHU, MEMBER(A)
HON'BLE DR. BRAHM A. AGRAWAL, MEMBER(J)**

Kiran Bala w/o Sh. Hem Raj Singla D/o Sh. Sham Lal Kansal, R/o House No. 3876/2, Near Sahi Samadhan, Post Office Patiala now R/o House No. 21, Ganga Vihar Colony, Kalohari Gate, Patiala (Punjab).

..... Applicant

BY ADVOCATE: SH. RAJNISH K. GUPTA

VERSUS

1. Union of India through Secretary, Post and Telegraph Department, New Delhi.
2. Post Master General, Haryana Circle, Ambala.
3. Senior Superintendent of Post Offices, Patiala Division, Patiala.

..... Respondents

ORDER


HON'BLE MRS. RAJWANT SANDHU, MEMBER(A):-

1. This OA has been filed under Section 19 of the Administrative Tribunals Act, 1985, seeking that the applicant be

As _____

allowed the seniority, same pay and allowances at the rates available to regular postal assistant during the entire period for which the applicant discharged her duties as postal assistant in the reserve training pool, besides all other allowances, bonus, house rent, city compensatory allowance, annual increments, dearness allowance, leave encashment, earned leave, wages for Gazetted holidays be also granted to the applicant as are available to regular postal assistants alongwith all other culminating benefits alongwith interest at the rate of 12% p.a. in the interest of justice.

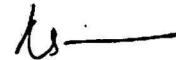
2. When the matter came up for hearing on admission, learned counsel for the applicant argued the matter for some time before stating that a similar matter had been decided vide order dated 3.7.2014 in OA No. 060/00537/2014 (Annexure A-7) as follows:-

“The OA is disposed of with a direction to the respondents to consider and take a view on the representation of the applicants by passing a reasoned and speaking order within a period of six weeks from the date of receipt of a copy of this order. While deciding the representation of the applicant, the respondents will also consider the order passed in the case of Pardeep Jain (supra) and if the applicant is similarly situated, the relevant benefits may be granted to him. A copy of the order to be passed by the respondents be communicated to the applicants.” 

Learned counsel for the applicant stated that he would be satisfied if similar direction could be issued in the present OA also.

3. Keeping in view the content of the OA and the submissions made by the learned counsel, the present OA is disposed of in terms of the order dated 3.7.2014 reproduced in para 2 above.

4. Needless to say, we have not expressed any opinion about the merit of the case.



(RAJWANT SANDHU)
MEMBER(A)



(DR. BRAHM A. AGRAWAL)
MEMBER(J)

Dated: November 19th, 2014.

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